

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'B' BENCH,
NEW DELHI [THROUGH VIDEO CONFERENCE]**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No. 7813/DEL/2017
[Assessment Year: 2013-14]**

Constructive Finance Pvt Ltd
414/1 Fourth Floor,
DDA Comm Complex, District Center,
Janakpuri , New Delhi.

Vs

The A.C.I.T
Circle - 6(2)
New Delhi.

PAN : AACCC 9252 D

[Appellant]

[Respondent]

**Date of Hearing : 31.08.2020
Date of Pronouncement : 31.08.2020**

Assessee by : Shri M.K. Giri, Adv
Revenue by : Shri Jagdish Singh, Sr. DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER,

With this appeal, the assessee has challenged the correctness of the order of the ld. CIT(A) dated 23.10.2017 pertaining to A.Y 2013-14.

2. The solitary grievance of the assessee is that the ld. CIT(A) erred in confirming the addition of Rs. 4.67 crores made by the Assessing Officer in respect of compensation received by the appellant company.

3. Vide application dated 25.08.2020, the assessee has sought permission to withdraw the appeal stating that the assessee has filed an application before the designated authority under the Vivad se Vishwas Act, 2020.

4. Before us, the ld. counsel for the assessee stated that the application has been accepted and the assessee may be allowed to withdraw the appeal.

5. On such statement, the appeal is dismissed as withdrawn.

6. In the result, the appeal of the assessee in ITA No. 7813/DEL/2017 is dismissed as withdrawn.

The order is pronounced in the open court on 31.08.2020.

Sd/-
[KULDIP SINGH]
JUDICIAL MEMBER

Sd/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Dated: 31st August, 2020

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
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Date on which the file goes to the Head Clerk	
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